

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).23286/2012

RAJU GHOSH & ORS.

Petitioner(s)

VERSUS

STATE OF TRIPURA & ORS.

Respondent(s)

(With appln(s) for vacating stay, permission to place addl. documents on record and prayer for interim relief and office report )

Date: 19/11/2012 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Shekhar Kumar, Adv.

For Respondent(s)

Mr. Gopal Singh, Adv.

Ms. Ekshita Choudhary, Adv.

UPON hearing counsel the Court made the following

O R D E R

Respondent nos. 1 to 3 have filed counter affidavit. Remaining respondents are awaited. Contesting respondent submits that remaining unserved respondents are formal parties and no relief is sought against them. Petitioner to verify and submit and / or take fresh steps.

List on 16.1.2013.

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| (SUNIL THOMAS)  
| Registrar

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